

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Third LOK SABHA**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## TENTH REPORT (Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Tenth Report.

2. The Committee met on the 12th November, 1962 for—

I. Classification and allocation of time for discussion of the following Bills:—

- (i) Constitution (Amendment) Bill, 1962 (*Insertion of new Article 155A and amendment of Article 167*) by Shri Tika Ram Paliwal.
- (ii) Delhi Land Reforms (Amendment) Bill, 1962 by Shri Naval Prabhakar.
- (iii) Constitution (Amendment) Bill, 1962 (*Amendment of Article 343*) by Shri C. K. Bhattacharyya.

II. Examination of the Constitution (Amendment) Bill (*Amendment of the Eighth Schedule*) by Dr. L. M. Singhvi and Shri Tan Singh under Rule 294(1) (a) of the Rules of Procedure.

### *Classification and allocation of time to Bills*

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri C. K. Bhattacharyya attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the three Bills in category 'B' and recommended allocation of time to them as indicated below:—

- |  |         |
|--|---------|
| (1) Constitution (Amendment) Bill ( <i>Insertion of new Article 155A and amendment of Article 167</i> ). | 1 hour  |
| (2) Delhi Land Reforms (Amendment) Bill.   | 1 hour  |
| (3) Constitution (Amendment) Bill ( <i>Amendment of Article 343</i> ).                                   | 2 hours |

*Examination of the Constitution (Amendment) Bill (Amendment of the Eighth Schedule) by Dr. L. M. Singhvi and Shri Tan Singh.*

5. The Bill seeks to include 'Rajasthani' in the Eighth Schedule to the Constitution.

After hearing the views of the representative of the Ministry of Home Affairs and considering all aspects of the matter, the Committee postponed the consideration of the Bill during the present national emergency as the question of inclusion of any additional language in the Eighth Schedule to the Constitution is likely to raise controversy.

### *Recommendations*

6. The Committee recommend that the categorisation and allocation of time to Bills by the Committee as shown in para 4 above be agreed to by the House.

NEW DELHI;

S. V. KRISHNAMOORTHY RAO.

November 12, 1962.

Kartika 21, 1884 (Saka).